

trified and the action proposed to be taken by Government in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). The type of information asked for in the Question viz. the progress of village-wise electrification in each District is maintained only at the state level. As reported by the Uttar Pradesh State Electricity Board (UPSEB), one village namely, Manora in the Etah district was not electrified due to shortage of conductors and non availability of funds, though electric poles have been erected before March, 1990. Similarly, electric poles have been erected for electrification of Khajura, hamlet of the already electrified village Sarwal, as well as for carrying out loan intensification in the already electrified villages of Gajora and Baheta in the Etah district. The UPSEB is likely to complete these works during 1990-91, subject to availability of funds and other inputs.

[*English*]

Revival of Subsidy to Hotel Industry

*180. **SHRI R. JEEVARATHINAM:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to revive the subsidies which were being given earlier to some industries including hotel industry for the construction of buildings; and

(b) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). The Central Investment Subsidy under which industrial units set up in centrally declared backward areas were eligible for capital subsidy on their fixed capital investments has been discontinued w.e.f. 1.10.88. However the

Finance Minister during his budget speech has announced that Government propose to reintroduce a Central Investment Subsidy for Small Scale Units in rural areas and backward regions.

[*Translation*]

Expansion of Barauni Refinery

*181. **SHRISURYA NARAYAN SINGH:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government propose to expand the Barauni refinery and increase its installed capacity; and

(b) if so, the details thereof and the time by which it is likely to be expanded?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) and (b). A project for augmentation of utilities/off site facilities at a total cost of Rs. 19.5 crores to enable operation of Barauni refinery at 3.8 MTPA, is still under consideration of the Government.

[*English*]

Complaint against Vayudoot by R.B.I.

*182. **SHRI HANNAN MOLLAH:** Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Reserve Bank of India has recently lodged a complaint against Vayudoot for unfairly charging charter flights fares for flights which operated as passenger flights; and

(b) if so, the action taken thereon?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) Does not arise.

[English]

[Translation]

Coal Mining in Tawa and Chhatarpur Mines

1880. SHRI S.C. VERMA: Will the Minister of ENERGY be pleased to state:

(a) whether the Pathakheda Coalfield has been meeting the requirement of Coal of Sarani Power Station;

(b) if not, the reasons therefor;

(c) whether any survey has been conducted at Tawa and Chhatarpur mines and if so, the total quantity of coal reserves found therein; and

(d) the time by which the mining work will start there?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). Bulk of the requirement of Sarni power station is met from Pathakheda mines. On account of demand for coal from this power station being more than the production from Pathakheda mine the balance requirement is met from other mines of Western Coalfields Ltd.

(c) and (d). Yes Sir. Extractable reserves in Tawa Block and Chhatarpur I Block have been reported to be approximately 25 m.t. and 4 m.t. respectively. However commercial exploitation of these reserves was found to be economically non-viable.

Joint Stock Companies

1881. SHRI SUDAM DESHMUKH: Will the Minister of INDUSTRY be pleased to state:

(a) the number of total assets of joint stock private limited companies, public limited companies and Government companies, separately; and

(b) the number of joint stock companies out of these which have shown profits in their annual accounts during the last three years?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) As on 31-3-1990, there were 2,01,365 companies at work registered under Companies Act, 1956. These included 1160 government companies, 20,254 non-government public limited companies and 1,77,139 non-government private limited companies. To collect financial data including total assets of these companies on a yearly basis is neither practicable nor feasible. However, a detailed study of the financial parameters was made in respect of 969 government companies 2,174 public limited companies and 142 non-government private limited companies each having paid-up capital of Rs. 50 lakhs or above for the year 1987-88. Research articles on these were prepared and were printed in the July (1989) issue and the June (1990) issue of the Company Affairs Department's journal, "Company News and Notes". As per this study the position in respect of the total assets of these companies that emerges is indicated below: